

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Docket No.107/TT/2012

Date: 1.3.2013

To
Executive Engineer (CRA Cell),
Madhya Pradesh Power Transmission Co. Ltd.,
Block No. 2, Shakti Bhawan,
Jabalpur-482008

Subject: Approval of transmission tariff for the EHV Lines belonging to the Petitioner, for inclusion of these Assets in computation of Point of Connection, Transmission Charges and Losses under CERC (Sharing of Inter-State Transmission Charges and losses), Regulations 2010.

Sir,

I am directed to refer to your petition mentioned above, and to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 1.4.2013:-

- (i) Auditor's certificate for Gross block as on date of completion of assets (presuming date of work completion as DOCO) on the date of transfer to MPPTCL (12th June 2008), cumulative depreciation from date of completion to 31.3.2012, and opening gross block as on 1.4.2012 for each asset vintage wise (Separate details may be provided where possible);
- (ii) Applicable tax rate to the Company for the Financial Year 2008-09;
- (iii) The funding details, i.e. debt: equity in CWIP of Rs 198.46 crore mentioned in para 10.1 and Annexure VI;
- (iv) The useful life considered for the transmission lines for the purpose of depreciation, balance life as on 1.4.2012 for each individual transmission line;
- (v) The date from which the tariff of transmission assets covered in instant petition has been excluded from State Transmission Tariff or anticipated date from which it is planned to be excluded;
- (vi) Interest rate applicable as on 1.4.2012 in respect of loans considered in the current petition along with documentary proof for Interest rate and repayment of loans.

Yours faithfully,

(P.K. Sinha)
Assistant Chief (Legal)